

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A No. 25 of 2012 in
DFR No. 1669 of 2011**

Dated: 10th February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s Bollineni Castings and Steels Ltd. ...Appellant (s)

Versus

Andhra Pradesh Electricity Regulatory Commission &Ors.

.....Respondent(s)

Counsel for the Appellant/(s) : Mr. Mullapudi Rambabu
Petitioner

Counsel for the Respondent (s) : -

ORDER

I.A No. 25 of 2012
(Condone delay Application)

It is submitted that all the Respondents have been served.
But nobody is appearing today on behalf of the Respondents.

We have heard the learned counsel for the Petitioner.

This is an Application to condone the delay of 6 days in filing the Appeal. Since there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application is disposed of.

The Registry is directed to number the Appeal and post the matter for Admission on **13.02.2012.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**